

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**New Delhi**

**Petition No. 173/TT/2013**  
**(On remand)**

Subject : Petition for approval of the transmission tariff of the Combined Assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays and 400 kV D/C Quad Moose transmission line from Mahan Thermal Power Plant-Sipat Pooling Sub-station and associated bays for the years 2012-13 and 2013-14 in the 2009-14 tariff period.

**Petition No. 111/TT/2015**  
**(On remand)**

Subject : Petition for truing up of the Annual Fixed Cost of the capital cost of the Combined Assets of LILO of 400 kV S/C Vindhyachal-Korba transmission line and 400 kV D/C Gandhar-Hazira transmission line and 400/220 kV GIS Sub-station at Hazira and associated bays (COD 1.4.2013) referred as Stage-I (Asset-1) for 2013-14.

**Petition No. 33/RP/2016**

Subject : Petition for review of the order dated 15.6.2016 in Petition Nos.173/TT/2013 and 111/TT/2015

Date of Hearing : **6.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Petitioner : Essar Power Transmission Company Limited

Respondents : Essar Power M.P Limited and 5 Others

Parties Present : Ms. Swapna Sheshadri, Advocate, EPTCL  
Shri Amal Nair, Advocate, EPTCL  
Ms. Shivani Verma, Advocate, EPTCL  
Ms. Devyani Prasad, Advocate, EPTCL  
Ms. Jyotsnaa Agnihotri Rathore, MPPMCL



## **Record of Proceedings**

The learned counsel for the Petitioner submitted that the Appellate Tribunal for Electricity, vide its judgment dated 11.12.2024 in Appeal No. 397 of 2018, remanded the Commission's order dated 15.6.2016 in Petition Nos. 173/TT/2013 and 111/TT/2015 (tariff orders) as modified by the order dated 28.2.2018 in Review Petition No. 33/RP/2016 and directed the Commission to pass the consequential order.

2. The learned counsel for the Petitioner further submitted that none of the Respondents have filed their respective replies despite an opportunity granted to them vide Record of Proceedings dated 6.1.2025. She urged the Commission to reserve order in the matter.

3. After hearing the Petitioner's counsel, the Commission granted the last opportunity to the Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.

4. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

